



2026:AHC:31858

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 750 of 2026

Naresh Chandra

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Puneet Bhadauria, Vishal Mishra
Counsel for Respondent(s)	:	C.S.C., Manvendra Nath Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. On the oral request of learned counsel for the writ petitioner, he is permitted to implead Director, Local Bodies, Lucknow as respondent no. 4.
2. Heard Sri Puneet Bhadauria, learned counsel for the writ petitioner as well as Sri Brijesh Kumar Srivastava, learned Standing Counsel for the State and Sri Amit Kumar Verma (AoR A/A 0087/2017) holding brief of Sri Manvendra Nath Singh, learned counsel for respondent no. 3.
3. The case of the writ petitioner is that he was appointed as class IV (Nalkoop Sweeper) employee and he superannuated on 21.07.2022, however, the writ petitioner has not been paid his post retiral dues. Learned counsel for the writ petitioner has invited attention of the Court towards page 27 of the paper book being a communication dated 21.06.2024 so as to contend that the claim of the writ petitioner is entitled to be considered for post retiral dues in the light of 1984 and 2016 Rule and the benefit of Rule 15 is also to be accorded in that regard.
4. Learned Standing Counsel as well as the counsel appearing for the Nagar Panchayat submits that the claim of the writ petitioner needs determination at the first instance by fourth respondent, Director, Local Body, Lucknow.
5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and

certified copy of the order before the fourth respondent, Director, Local Body, Lucknow by **27.02.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two month.

(Vikas Budhwar,J.)

February 12, 2026

Rajesh